

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
MA (IBC) No. 14/JPR/2024
CP No. (IB)- 37/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Investment Manager of L & T Infra Investment Partners
.... **Financial Creditor/Applicant**

Versus

RKV Enterprises Pvt. Ltd. **Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Jaideep Malik, Adv
For the Respondent : Mudit Sharma, Adv.
Nandini Sharma, Adv.
Parvez A. Khan, Adv.

ORDER

Heard Mr. Jaideep Malik, Adv. appearing on behalf of the Petitioner. Mr. Mudit Sharma, Adv. appearing for the Respondent.

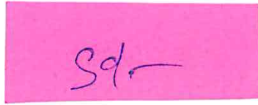
MA (IBC) No. 14/JPR/2024

Heard Mr. Mudit Sharma, Adv. appearing on behalf of the Applicant. Mr. Jaideep Malik, Adv. appearing for the Respondent submits that reply to the application has been filed. Physical copy of the same is before us. However, learned counsel for the Applicant submits that he has not received the copy of the reply. E-mail id has been shared with the learned counsel for the Respondent. Learned counsel for the Respondent is directed to serve copy of the reply

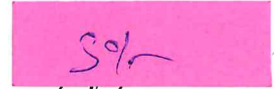
Sd/-

Sd/-

immediately. List the matter for arguments in CP No. (IB)- 37/7/JPR/2021 & MA
(IBC) No. 14/JPR/2024 on 04.09.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 22, 2024